

Violation of designated smoking areas

1699. SHRI DEREK O'BRIEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any steps have been taken to ensure that designated smoking areas are complying with the specifications laid down in the COTPA, 2003;
- (b) if so, what are those steps; and
- (c) whether Government, in the interest of public health, has taken any steps or is planning to take steps to remove designated smoking area from various airports in India, if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) Section-4 of COTPA, 2003 prohibits smoking in public places provided that in a hotel having thirty rooms or a restaurant having seating capacity of thirty persons or more and in the airports, a separate provision for a designated smoking area or space may be made.

The enforcement of provisions of COTPA, 2003 and Rules made thereunder is the responsibility of the States/Union Territories. For effective implementation of this Section, Central Government has notified authorized officers from various Departments and also advised States/Union Territories, from time to time, for strict compliance of COTPA, 2003.

- (c) No such proposal is under consideration at present.

E-cigarettes Ordinance

1700. SHRI DEREK O'BRIEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any steps have been taken to implement the Prohibition of Electronic-Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019;
- (b) if so, the details thereof, if not, the reasons therefor;
- (c) whether any steps have been taken to introduce a Bill to replace the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019; and